

250
IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 221/2025

News Item titled "Gurugram: 3rd Bandhwari fire in April spark concerns of foul play" appearing in The Hindustan Times dates 22.04.2025.

Index

Sr. No.		Page No
1	Reply by way of affidavit on behalf of District Magistrate, Gurugram i.e. Respondent No. 5 in compliance of order dated 07.05.2025	1-2

Filed By:

Date: 15.12.2025

Madhav

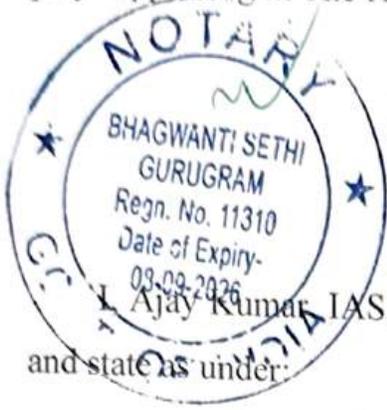
(MADHAV SINHAL)

Counsel for deponent
E-28, LGF, LAJPAT NAGAR
MOB NO- 9041205550
EMAIL- madhav.sinhal@gmail.com

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 221/2025

News Item titled "Gurugram: 3rd Bandhwari fire in April spark concerns of foul play" appearing in The Hindustan Times dates 22.04.2025.



**Reply by way of affidavit on behalf of District
Magistrate, Gurugram i.e. Respondent No. 5 in
compliance of order dated 07.05.2025**

Ajay Kumar IAS, District Magistrate, Gurugram do hereby solemnly affirm and state as under:

1. That Hon'ble NGT vide its Order dated 07.05.2025 impleaded the District Magistrate, Gurugram as Respondent No. 5 in the instant matter.
2. That the Original Application has been registered suo moto on the basis of the News Item titled "Gurugram: 3rd Bandhwari fire in April spark concerns of foul play 'appearing in the Hindustan times dated 22.04.2025". The news item relates to the third fire reported in April near Bandhwari landfill site in Gurugram. As per the news article, the latest incident occurred on April 18th, including two previous fires on April 5th and April 11th, in the same region. The news item further states that, according to eyewitness, dry wood and kikar trees caught fire in a dense, stretch behind the landfill. As per the article, fire tenders could not reach due to inaccessibility of the site by garbage dump of Municipal Corporation of Gurugram (MCG). As per the news item, the buildup of methane gas at legacy waste is often a cause of such fires. It is mentioned that residents of Bandhwari and Gwalpahari villages are now suffering from respiratory problems and distress due to the repeated fire incidents as there were about 70 fire incidents in the area between March and June 2023 and the region has become increasingly vulnerable to such occurrences during summer months.

Hon'ble National Green Tribunal vide order dated 07.05.2025 has directed as follows:-

".....6. Hence, we implead following as respondents in this matter:

- (i) *Municipal Corporation, Gurugram, Through its Commissioner, Plot No. C-1, Info. City, Sec-34, Gurugram*
- (ii) *Haryana State Pollution Control Board, Through its Member Secretary, C-11, Sector-6, Panchkula, Haryana - 134109, Haryana*

- (iii) Central Pollution Control Board (CPCB), Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- (iv) Ministry of Environment, Forest and Climate Change (MoEF) - Regional Office, Chandigarh, Bays No. 24-25 Sector 31 A, Dakshin Marg, Chandigarh - 160030
- (v) District Magistrate, Gurugram, Office: First Floor, Mini Secretariat, Gurugram

7. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing..."

3. That, as per Rule 15 of the Solid Waste Management Rules, 2016, the Municipal Corporation, Gurugram in this case is entrusted with the primary responsibility of collection, segregation, transportation, storage and treatment of municipal solid waste, maintenance and operation of the solid waste processing sites and dumpsite etc. in compliance with provisions of these Rules.
4. That a meeting was convened under the chairmanship of the Deputy Commissioner, Gurugram, on 01.05.2025 at 4:00 PM at the Mini Secretariat, Gurugram, to review and deliberate upon the fire incidents reported at the Bandhwari Landfill Site. During the said meeting, the Municipal Corporation of Gurugram (MCG) was directed to adopt and implement appropriate preventive measures in strict compliance with the guidelines issued by the Central Pollution Control Board (CPCB) dated 26.05.2022, with a view to preventing recurrence of fire incidents at the said site. Further, HSPCB was directed to regularly monitor the precautionary measures being adopted by the MCG and submit its separate reply before this Hon'ble Tribunal.

In light of the above submission, it is respectfully submitted that this answering Respondent shall abide by any order (s) or direction (s) passed by this Hon'ble Tribunal in the instant OA and render justice.



[Signature]
Deponent

Verified at Gurugram on 15th day of December, 2025 that contents of the Para No. Ito 4 of the above reply affidavit are true and correct to the best of my knowledge as per information derived from the official record. Nothing material has been concealed therein.



[Signature]
Deponent